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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CONT.CAS(C) 1149/2022**

BHAVREEN KANDHARI Petitioner

Through: Mr. AN Prasad, Mr. Harshvardhan,
Advs.

versus

SHRI C. D. SINGH AND ORS. Respondent

Through: Mr. Anupam Srivastava, ASC with
Mr. Dhairya Gupta, Adv. for GNCTD

CORAM:

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

% **31.08.2023**

CM APPL. 44854/2023-EX.

Allowed subject to all just exceptions.

The application stands disposed of.

CM APPL. 44853/2023- EARLY HEARING

1. This is an application seeking early hearing of the matter as it is stated that despite the order dated 28.04.2022. The respondents are recklessly granting permission for felling of trees.
2. A perusal of the permissions granted by the respondent for felling of trees seems to suggest that there is total non-application of mind while granting permissions. Some of the permissions show that trees have been permitted to be cut for individuals requiring parking spaces for their vehicles.
3. It is therefore, directed that the respondents shall bring the files pertaining to granting of permissions (as per this application) of all the trees which have been felled at 10:30 a.m. on the next date of hearing.
4. Mr. Prasad, learned counsel for the petitioner shall have a look at these



files and the matter will be taken up on 14.09.2023 at 2:30 p.m.

5. The respondents shall join through video conferencing mode on those dates.
6. Mr Gupta states that till the next date of hearing no permission for felling of trees for any individuals will be granted and any permission required for important projects will be intimated to the Court.
7. List on 14.09.2023, the date already fixed.

JASMEET SINGH, J

AUGUST 31, 2023 / (MS)

[Click here to check corrigendum, if any](#)